GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

STARRED QUESTION NO:175
ANSWERED ON:26.03.2012
REGULATORY BODY FOR ROAD TRANSPORT SECTOR
Adsul Shri Anandrao Vithoba

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to set up a regulatory body in the Road Transport Sector;
- (b) if so, the objectives and the details of the proposals thereof alongwith its present status;
- (c) whether some of the State Road Transport Corporations (SRTCs) have suffered huge losses;
- (d) if so, the details thereof alongwith the reasons therefor, State-wise; and
- (e) the extent to which the proposed regulatory body is likely to improve the financial health of the SRTCs?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI)

(a) to (e) A statement is laid on the Table of House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE STARRED QUESTION NO. 175 ASKED BY SHRI ANANDRAO ADSUL REGARDING 'REGULATORY BODY FOR ROAD TRANSPORT SECTOR' TO BE ANSWERED ON 26TH MARCH, 2012

- (a) No, Madam.
- (b) Question does not arise.
- (c) As per available information, 27 State Road Transport Undertakings have suffered losses during the financial year 2010-2011.
- (d) The details of losses incurred by State Road Transport Undertakings is annexed. Some of the main reasons for making losses by State Road Transport Undertakings are liability to pay huge amount of motor vehicle taxes imposed by the respective State Governments, high incidence of Central / States' duties on Public Passenger Transport Vehicles, high incidence of indirect taxes on diesel, concessions on fare to various categories and non-revision of fare in line with increase in cost of fuel, personnel and other costs.
- (e) In view of reply to (a) & (b), question does not arise.